

(a) whether the Government permits admission of foreign students in Technical and Non-technical education centres;

(b) if so, the terms and conditions in this regard;

(c) whether there is any reservation quota for these students; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) The terms and conditions are settled by the Institutions themselves.

(c) and (d). 5% seats in technical courses at degree level are being reserved for NRI/Foreign Students by private unaided Institutions in accordance with the Supreme Court judgement. In addition to this, the Ministry of Human Resource Development has allocated 367 seats at degree level and 50 seats at diploma level technical courses during 1995-96 for foreign students in the Government/Government aided private technical institutions.

[English]

Slums on Defence Lands in Bhavnagar

3792. SHRI RAJU RANA: Will the Minister of DEFENCE be pleased to state:

(a) whether his Ministry is having an open land at the centre of Bhavnagar city;

(b) if so, the steps taken to preserve the same land so far;

(c) whether the Government are aware about any slum dwellings at the same land; and

(d) if so, the plans made to preserve or develop the land and to remove the slums?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU): (a) and (b). Yes, Sir. The Ministry of Defence has 81.925 acres of land in Bhavnagar but the same is presently under temporary loan to the State Government of Gujarat on no rent basis. It is under occupation of State PWD, which has the duty of its safe preservation.

(c) and (d). The State Government intimated that certain encroachments have taken place on the land. The State Government has been requested to hand over the land encroachment-free to the Ministry of Defence, so as to enable them to develop the land in accordance with zonal plan.

Compensation to Indians Affected by Gulf War

3793. SHRI G.A. CHARAN REDDY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any complaints have been received for delay in payment of compensation to the Indian nationals affected by the Gulf War;

(b) if so, the details thereof;

(c) whether it is a fact that many Indian nationals, particularly from Nizamabad district, A.P., have not received any compensation so far despite submission of proper forms to U.N. through Special Kuwait Cell of the Ministry; .

(d) if so, time by which all the claims would be settled; and

(e) the steps being taken by the Government to expedite the process of payment of compensation pending with the UN?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). We have received occasional enquiries and complaints from claimants regarding delay in payment of compensation to be made to them.

(c) Except for Category 'B', i.e. for death or injuries sustained as a direct result of the Iraqi invasion, no payment for compensation in any other category has been received by us. No separate monitoring has been kept in respect of claimants from any particular State or district, including Nizamabad District in Andhra Pradesh.

(d) It is the exclusive responsibility of the United Nations Compensation Commission (UNCC) to evaluate and scrutinise the claims, evolve a payment procedure and deliver the awarded compensation to eligible claimants through national governments. It is not possible to estimate the timing or the value of the payment which may eventually be made by the UNCC.

(e) The Special Kuwait Cell in the Ministry is in constant touch with the UNCC through PMI, Geneva, regarding developments in this regard, and to ensure prompt and equitable payments to Indian nationals as soon as money for this purpose is made available to the United Nations Compensation Commission.

N.H. from Ichchapuram to Tada in A.P.

3794. SHRI K.S. RAYADU: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it a fact that the Government propose to develop the Andhra Pradesh sea-coast to meet commercial

transport needs, as well as national security needs, by constructing a National Highway from Ichchapuram in Srikakulam district to Tada in Nellore district via Kakinada and Narsapur;

(b) if so, the details thereof; and

(c) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRIT.G. VENKATRAMAN): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Medical System

3795. SHRIMATI SUSHMA SWARAJ:
SHRI NITISH KUMAR:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the medical system on the pattern of the British model is followed in the country as a result of which the medical facilities are confined to cities and metropolitan cities only;

(b) if so, the details thereof;

(c) whether the Lentin Commission has stated in its report that heavy expenditure is incurred in big hospitals in the name of treatment for the poor people and they are not getting its benefit;

(d) if so, the reaction of the Government thereto;

(e) whether the Government have taken any steps for improvement in the existing system; and

(f) if so, the details thereof;

THE MINISTER OF STATE OF THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) and (b). A huge rural network of 132285 Sub-Centres, 21802 Primary Health Centres and 2401 Community Health Centres has been established throughout the country to provide health care services in rural areas. The model is as indigenous one and the States have been asked to make the service delivery system more responsive to the needs of the rural public through a vericity of overness related to filling posts, providing sufficient funds for drugs and consumables and improving survillence activities.

(c) & (d). This Ministry is aware of Justice Lentin Commission which we set up by the Government of

Maharashtra. The report was submitted to the State Government.

Central Government has asked the States to see than there is greater allocative efficiency and the needs of primary health Sector are catered fully.

(e) and (f). Health being State subject, improvement of hospital services is the responsibility of the State Governments. However, to strengthen the secondary level hospitals in the State Health System, Projects are under implementation with World Bank assistance in the States of Andhra Pradesh, Punjab, Karnataka and West Bengal. Besides this a number of National Programmes are being implemented with a view to controlling specific diseases and improving service delivery, particularly to those who lack access to health services.

Central Assistance for Indira Gandhi Canal

3796. SHRI TARACHAND BHAGORA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government propose to provide Central assistance to Indira Gandhi Canal project under border area development programme;

(b) if so, the details thereof; and

(c) the total amount incurred so far under this programme?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) Central Assistance of Rs. 250 crores has been proposed under Border Area Development Programme during VIII five year plan for Indira Gandhi Nehar Project.

(c) The Central Assistance for Indira Gandhi Nehar Project provided under Border Area Development Programme is Rs. 341.10 crores upto March, 96.

[English]

Admission in Medical Colleges

3797. SHRI NAND KUMAR SAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether all medical students, who had cleared the All India entrance examination for admission to post graduate medical courses, have been given admission in medical colleges in the current academic session;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and